

April 28, 2023

## Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra – Extension of Period

The Reserve Bank of India issued Directions to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 vide Directive CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022 for a period of six months up to January 28, 2023, the validity of which was extended up to April 28, 2023 vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of the Directive No.CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022, issued to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra as modified from time to time, last being vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023. Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022, issued to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, the validity of which was last extended up to April 28, 2023 vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023, shall continue to apply to the bank for a further period of three months from April 29, 2023 to July 28, 2023, subject to review.

3. All other terms and conditions of the Directives under reference shall remain unchanged.

Press Release: 2023-2024/152

**(Yogesh Dayal)** Chief General Manager